

**NATIONAL COMPANY LAW TRIBUNAL
KOCHI BENCH**

CORAM: Dr. DEEPTI MUKESH, HON'BLE MEMBER (JUDICIAL)
SHRI AJAI DAS MEHROTRA, HON'BLE MEMBER (TECHNICAL)

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| PETITION No/IA No. | : | IA(IBC)236/KOB/2022 |
| SECTION | : | RULE 11(2) IB(AAA PG) R/W RULE 11 OF NCLT |
| NAME OF PARTIES | : | VINOD PV (RP) IN THE MATTER OF SIEMENS FINANCIAL SERVICES PVT LTD |
| PETITIONERS | | |
| ADVOCATE/PROFESSIONAL | | VINOD PV (RP) |
| RESPONDENTS | | |
| ADVOCATE/PROFESSIONAL | : | NIL |

Office Video Conference
Notes

26th August, 2022

ORDER

IA(IBC)236/KOB/2022

This is an Application filed by the RP under Rule 11(2) of the IBBI (AAA for Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Rule, 2019 read with Rule 11 of NCLT Rules seeking withdrawal of the main Application initiating Insolvency Process against the Personal Guarantor under Section 95 of the Code.

Learned RP Mr. Vinod PV present in person states that Order was passed on 17.06.2022 initiating insolvency of Personal Guarantor. The matter is settled. Since there were no claims filed till the date of settlement, no CoC being formed, taking consent of the CoC does not arise.

Learned RP further states that Form D, the consent of the applicant is annexed, which also mentions that payment to the RP is made and CIRP costs and fees of the RP are paid.

Considering the submissions made and documents on record, we allow the application, thereby allow CP(IB)/11/KOB/2021 to be withdrawn and disposed of. **Application is allowed and disposed of.**

CP(IB)/11/KOB/2021 is withdrawn and disposed of.

Sd/-

**Ajai Das Mehrotra
Member (Technical)**

Sd/-

**Dr. Deepti Mukesh
Member (Judicial)**